

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. E/2977/00 - NB (SM) BENCH NB (SM)

Dated : 21/3/2001

CEGAT  
NEW DELHI  
To,

M/s Bagru Ferro Alloys (P) Ltd.,  
"Anugash" 23 Shivraj Niketan scheme,  
Gautam Marg, opp. SBBT, Near  
Vaishali Circle, Jaipur-302021

In the matter of :

M/s Bagru Ferro Alloys (P) Ltd., Appellant  
vs.  
CCE Jaipur - I Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/389/2001 - NB (SM)  
Dated : 19-3-2001 passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

<sup>16</sup>  
Asstt. Registrar  
NB (SM)

1. CCE Jaipur - I
2. CCE/CE (Appeal) Jaipur
3. Chief Commissioner of Central Excise / Customs. Jaipur
4. Adv. / Consult. Shri K. K. Anand, Adv.,  
A-5, Basemart, Lajpat Nagar - III,  
New Delhi - 24
5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of  
Defence Colony, New Delhi-110003
- ~~13. M/s Lax Site Com. Ltd., Mumbai~~
14. Office Copy
15. M/s Cen-ens Publication.
16. M/s Law Infotech Resources (P) Ltd.,

<sup>16</sup>  
Asstt. Registrar

CUSTOMS, EXCISE AND GOLD (CONTROL) APPELLATE TRIBUNAL  
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI - 110066.

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19/3

BENCH

Date of hearing 19.3.2001

Arising out of order no 581/KDT/CE/JPL/2000

E/Stay/Misc/ROA/ROM/COD/Co ~~E/Stay/1652/COMBES~~

In Appeal No. E/2977/00-MBCS

Appellant: M/s Bagn Ferris Alloys (P) Ltd. vs

Respondent: CCE, Jaipur-3.

Present for the Appellant Sr. K.R. And A.

Present for the Respondent Sr. Sawant Kumar JTM

FINAL ORDER A/389/01/NB (S/Pm)

The matter is list today for reporting the compliance of the order no. S/34/01/KRB (JTM) dt. 29.11.2000.

Today, when the matter is called, Shri K.R. Anand appeals for the appellants reports that he has no objection, thus shows that the aforesaid stay order is complied with or not.

The appeal is thus allowed under Sec 35F of the Customs Excise Act, 1944.

Announced in Court.

19/3/2001